



2026:AHC:30561

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2749 of 2026

Smt. Munni And 4 Others

.....Petitioner(s)

Versus

State Of Up And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Gaurav Tiwari, Ramesh Kumar
Counsel for Respondent(s)	: C.S.C., Shyam Mani Shukla, Sunil Kumar Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Facts in brief as contained in the writ petition are that the petitioners who are landless villagers were allotted certain lands in the year 1977 by the Gram Sabha. pursuant to the aforesaid, petitioners are in peaceful possession over the land in question and a report has also been submitted in their favour by the Settlement Officer of Consolidation on 26.06.1997. In the proceedings initiated under Section 198(4) U.P. Z.A. & L.R. Act, the allotment of lands in favour of the petitioners were found valid by the Additional District Magistrate (Administration) Bulandshahar vide order dated 24.07.2006. The aforesaid order was challenged by the private respondents by filing revision and subsequently order has been passed by the authorities cancelling the patta given in the year 1997.

2. It is by learned counsel for the petitioner that procedure prescribed under Section 198(4) U.P. Z.A. & L.R. Act was not followed by the respondents while passing orders against the petitioner. It is further argued that since the petitioners are landless, no other house is available to the petitioners except aforesaid Patta and they were residing on the aforesaid land in dispute.

3. Matter requires consideration.

4. learned Standing Counsel accepted notice on behalf of respondents Nos.1 to 5, Sri Shyam Mani Shukla, learned counsel accepted notice for respondent No.6 and Sri Sunil Kumar Singh, learned counsel for respondent No.7.

5. Issue notice to the respondent No.8, returnable at an early date.
6. Steps be taken within a week.
7. All the respondents are granted six weeks time to file counter affidavit.
8. Rejoinder affidavit, if any, may be filed within two weeks thereafter.
9. List after exchange of affidavits.
10. Until further orders of this Court, parties are directed to maintain status quo as on date.

(Prakash Padia,J.)

February 11, 2026
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